

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 25833 of 2013

(Arising out of Order-in-Original No. 34/2012-ST dated
11/12/2012 passed by Commissioner of Central Excise ,
COCHIN)

Ajax Construction Company

28/3139 A(1), Ponneth Temple Road,
Kadavanthara,
COCHIN - 20
KERALA

Appellant(s)

VERSUS

**Commissioner of Customs
COCHIN-CUS**

C.R. Building, I.S. Press Road,
Cochin – 682 018.

Respondent(s)

Appearance:

Shri S. PARTHASARATHI ADV

NO.3/1, 'PRANAVA COMPLEX', 5TH CROSS,
MALLESWARAM, BANGALORE-560 003

For the Appellant

**Shri Narendrababu P. Byahatti,
Superintendent(AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20143 / 2021

Date of Hearing: 17/06/2021

Date of Decision: 17/06/2021

Per : S.S GARG

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also

been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **17/06/2021**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

Raja...